

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:293  
ANSWERED ON:14.03.2012  
ALLOCATION OF COAL BLOCKS  
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**Will the Minister of COAL be pleased to state:**

- (a) whether several State Governments, public and private sector companies have requested for allocation of coal blocks and coal linkage during the Eleventh Five Year Plan period;
- (b) if so, the details of applications received and cleared company-wise and year-wise; and
- (c) the number of applications still pending alongwith the reasons for such pendency and the time by which these are likely to be cleared?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) to(c): Ministry of Coal has not invited applications for allocation of coal blocks from Government, Private/Public Sector Companies during the Eleventh Five Year Plan period except for allotment of coal block for captive use for the purpose of Coal-to-Liquid projects. The requests submitted by the State Governments/Public and Private Sector Companies on their own were not considered for allocation.

As far as allocation of coal linkage is concerned, the applications received and cleared during the Eleventh Five Year Plan are given at Annexure.

The sector-wise details of applications pending for grant of coal linkage and the reasons thereof are given below:-

Sector	No. of applications pending
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State Electricity Board/	438
Independent Power Producers	

Captive Power Plants	363
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Sponge Iron	169
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Cement	124
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Total	1094
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The applications for the grant of coal linkages are taken up by the respective Standing Linkage Committee (Long Term) in their meetings, subject to the recommendations by the concerned administrative ministries, coal availability and other relevant factors. In view of non-availability of coal to meet the requirements on account of fresh linkages, it has not been possible to hold the meetings of the respective Standing Linkage Committee (Long Term). No time frame can be specified in this regard.